

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH : NAGPUR.

Criminal Application (ABA) No. _____ of 2020 (LD-VC No. 28 of 2020)

[Sagar S/o Sheshrao Sirsat Vs. State of Maharashtra through P.S.O., Khadan P.S., Akola]

Office Notes, Office Memoranda of
Coram, appearances, Court's Orders
or directions and Registrar's order

Court's or Judge's Order

Shri Girish Dipwani, Advocate for the applicant
Shri A. D. Sonak, APP for the State

CORAM : M. G. GIRATKAR, J.

DATE : 30/04/2020

Heard Shri Dipwani, learned Advocate for the applicant and Shri Sonak, learned Additional Public Prosecutor for the State.

2. Perused the FIR. From perusal of FIR, it reveals that the allegations are in respect of pelting of bricks/stones, abusing the complainant in filthy language etc. As per the statement of learned Advocate for the applicant, offence punishable under Section 307 of the Indian Penal Code *prima facie* is not made out. Looking to the contents of FIR, following order is passed.

In the event of arrest of the applicant Sagar S/o Sheshrao Sirsat in Crime No. 552/2019 registered with Police Station, Khadan, Akola for the offences punishable under Sections 143, 147, 148, 149, 336, 307, 324, 294 and 506 of the Indian Penal Code, the applicant be released on bail on furnishing solvent surety of Rs. 25,000/- with personal bond of same amount on condition that he shall attend Police Station, Khadan,

Akola twice in a week i.e. on every Sunday and Monday in between 10.00 a.m. to 5.00 p.m. and after filing of charge-sheet, once in a week till completion of trial.

3. Issue notice to the non-applicant.
4. Shri Sonak, learned Additional Public Prosecutor waives notice for the non-applicant/State and seeks time to file reply.
5. List this matter after two weeks.

JUDGE

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